

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 1910 of 2022 in
Company Appeal (AT) No. 12 of 2022

IN THE MATTER OF:

Utsav Carriers Pvt. Ltd. & Ors.

...Appellants

Versus

Vicky Garg & Anr.

...Respondents

Present:

For Appellants: Mr. Gagan Gupta, Advocate.

For Respondents: None

O R D E R
(Virtual Mode)

22.06.2022: The Ld. Counsel for the Applicants/Appellants seeks permission from this tribunal to withdraw the instant CA (AT) No. 12 of 2022. Acceding to his said request, the instant CA (AT) No. 12 of 2022 is dismissed as withdrawn. Before parting with the case, this 'Tribunal' makes it quite lucidly clear that the dismissal of the instant CA (AT) No. 12 of 2022 will not preclude the Applicants/Appellants to raise all factual and legal pleas before the Adjudicating Authority (National Company Law Tribunal, Chandigarh Bench) in CP No. 83/CHD/PB/2021. No costs.

All connected pending Interlocutory Applications, if any, are closed.

[Justice M. Venugopal]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/gc